

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No. 1035/(MAH)/2017  
CA No.

**CORAM:**

### Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017

NAME OF THE PARTIES: Roofs & Ceilings (I) Pvt.Ltd.  
V/s.  
KSS Petron Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

12 Ashish Rao Advocate for the Responder 

Bhawat Singh Adv for the Petitioner ~~Surjan~~

## ORDER

TCP No. 1035/ I&BP/NCLT/MB/MAH/2017

For the Corporate Debtor Counsel having reported that a moratorium has already been declared against the Corporate Debtor in some other case, the Corporate Debtor is hereby directed to file a copy of the Order on the next day of the hearing

List this matter on 12.9.2017.

Sd / -

**V. NALLASENAPATHY**  
Member (Technical)

Sd / -

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)